

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 68 OF 2002

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

Dated Order

6.8.2002

None is present on behalf of the parties.
The Original Application is
posted to 13th August, 2002 for admission
arguments.

J. K. KAUSHIK
Judl. Member

Gopal Singh
Adm. Member

13-8-2002

None present for applicant.
Mr. Vinod Mathur, Counsel for
Respondents.

Put up before another Bench
which consist^{of} other than Mr. J.K.
Kaushik, Judl. Member.

May be listed on 20/8/2002
for admission.

20/8/2002

J. K. KAUSHIK

Judl. Member

Mr. Vinay Jain, Counsel for the applicant.
Mr. Vinod Mathur, Counsel for the respondents.

Heard & perused the O.A.

As has been held by this
Tribunal earlier, this Tribunal has no
jurisdiction in the matter relating to employees
of Bharat Sanchar Nigam Limited. In view
of this, the learned Counsel for applicant

Seeks permission to withdraw this
case with permission to file the same
below on appropriate form. The
prayer is granted. The A.P. is allowed
to be withdrawn and if stands disposed
accordingly.

A. P. NAGRATH
Adm. Member

Copy to be
forwarded to

Part II and III destroyed
in my presence on 24.7.07
under the supervision of
Section Officer (I) as per
order dated 1.11.07

Section Officer (Record)

26/8
Adv. Ms. G. S. S.

Copy of order sent
to Counsel for
applicant by Regd.
Adv. No. 302
dt 28.8.07

NOTED
24.7.07